

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1784

ANSWERED ON:08.03.2010

SEZS IN STATES

Agarwal Shri Rajendra;Bavalia Shri Kuvarjibhai Mohanbhai;Choudhry Smt. Shruti;Panda Shri Prabodh;Patel Shri Bal Kumar;Rane Dr. Nilesh Narayan;Reddy Shri Anantha Venkatarami;Toppo Shri Joseph

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details regarding proposals received, approved, pending and operational Special Economic Zones (SEZs) in the country, State-wise;
- (b) the status and the reasons for delay in the proposals pending before the Government, State-wise;
- (c) the details regarding exports made and employment generated by the SEZs, State-wise;and
- (d) the details regarding land acquired for setting up the SEZs, State-wise alongwith the number of farmers and agricultural workers displaced from the lands?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

- (a) and (b): In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 575 proposals out of which 348 SEZs have been notified. A total of 105 SEZs have commenced export. Proposals complete in all respects in terms of SEZ Rules, 2006 and supported by State Government recommendations are processed immediately for consideration of Board of Approval for SEZs.
- (c): As on 31st December, 2009, an investment of Rs. 1,28,390.44 crore has been made in SEZs and direct employment for 4,89,831 persons have been generated. Exports of Rs. 1,52,092.68 crore approx. have been made from SEZs during April-December, 2009.
- (d): Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. As per the current policy, the Board of Approval does not approve any SEZs, where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007. The total land involved in 348 notified SEZs is 41,765 hectares. Insofar as relief and rehabilitation package for any affected person is concerned, these vary from State to State depending upon the provisions of the State policies.